#### COURT-I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## <u>IA NO. 723 OF 2017 IN</u> DFR NO. 2696 OF 2017

Dated: 7<sup>th</sup> November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

M/s Adani Green Energy (Tamil Nadu) Ltd. .... Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Ms. Poonam Verma

Ms. Nishtha Kumar

### **ORDER**

## <u>IA NO. 723 OF 2017</u>

(Appln. for condonation of delay)

There is 7 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. However, nobody is representing the respondents.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>13.11.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson